

the effects of the gas leakages at Bhopal. In the course of the clarifications that we had sought from the Minister in this House when he had made a Statement in Bhopal gas tragedy, we did raise this issue but we did not then receive a satisfactory reply.

I would like to mention, first that both the ICAR and ICMR have come out with some very disturbing findings about the long-term effects of this gas on plant and vegetable life, on cereals as also on human beings. However, it has been revealed that the ICAR and ICMR, for whatever reasons, are keeping their reports secret. The disturbing aspect is that by keeping them secret such remedial measure? as have to be taken, both in respect of agricultural products as also human beings, will not be taken.

ICAR has come out with finding that specific categories of plants and vegetables have been badly affected by the gas. These include particularly vegetables like meli,

brinjal, tomato etc. Investigations into the gas stored in the closed homes of those living near the plant have shown that same has also been affected.

Likewise the findings of ICMR are also disturbing, I would like to very briefly put across that the immediate tasks facing the Government, about which there is conflicting opinion, are five. First and the most important is intensifying and spreading out medical care to treat fresh cases—a spate of them—besides those who are now reluming after having been earlier hospitalised and treated, That is of utmost priority.

Secondly, the effects of the gas on vegetables, plants, etc., must be disclosed so that agriculturists are able to take remedial measures. Thirdly, disbursement of monetary compensation by the Government will have to be monitored very closely. Fourthly the task of uniting separated members of families remains to be completed and the issue of rehabilitating those who have been deprived of their livelihood has to be tackled. Finally, Sir, now that the Government has come forward and announced that the Union Carbide factory at Bhopal is

going to be closed down the task of rehabilitating or providing alternative employment to about 1,200 persons who would be rendered unemployed should also be taken up. I therefore request through you that the Government give some kind of an assurance on all the points that I have raised.

#### **REFERENCE TO THE CLEARANCE OF A.P. GOVERNMENT PROJECTS FOR SUPPLY OF DRINKING WATER TO PROBLEM VILLAGES**

SHRI B. KRISHNA MOHAN (Andhra Pradesh): Sir, in Andhra Pradesh the Government has taken up an ambitious programme of providing drinking water to some of the problem villages as also protected water supply to some other villages. The Government, to supply protected water to nearly 226 villages, has drawn up four projects. The Netherlands Government has pledged to assist the Government with financial assistance to the tune of Rs. 22.30 crores and, recently a Dutch team also visited the State for rendering some assistance for taking up projects for supply of protected water. I am told the Government of Andhra Pradesh has addressed a letter to the Ministry of Finance (Economic Affairs) for clearance to get the financial assistance from the Netherlands Government. So, Sir, through you I request the honourable Finance Minister kindly to see that immediate clearance is given so that Andhra Pradesh can go ahead with their programme to provide protected water to 226 villages.

#### **REFERENCE TO THE REQUEST FOR A HIGH-POWER TV RELAY CENTRE IN MIZORAM**

DR. C. S. SILVERA (Mizoram): Sir, I would like to bring to the notice of the Government in general and the honourable Minister of Information and Broadcasting in particular, the situation in Mizoram regarding TV programmes. We have one TV relay centre at Aizawl which is the capital of the Union territory of Mizoram and this TV relay

[Dr. C. S. Silvera]

centre is not able to cater to even one-third of the population of Mizoram. The Union territory of Mizoram is situated in between Burma on the eastern side and Bangladesh on the western side, and these neighbouring countries have very powerful TV centres. The whole of Mizoram can view the TV programmes of Bangladesh. Even though the people of South Mizoram want to see the Door-darshan programmes and to see the President and the Prime Minister of India on TV and also our national programmes, they are not able to do so because of a very weak TV relay centre in the Union territory. I would request the Government to look into the matter and take suitable action and open a relay 0 ] at Lunglei so that the whole of Mizoram could see the Doordarshan programmes. As I have already said, though the people there want to see the Doordarshan programmes, they are not able to do so in the absence of a powerful TV relay centre. I would request the Government particularly the hon. Minister for Information and Broadcasting, to look into the matter and take this up as an urgent matter. Thank you.

**THE SUGAR UNDERTAKINGS  
(TAKING OVER OF MANAGEMENT)  
AMENDMENT BILL, 1985**

THE MINISTER OF FOOD AND CIVIL SUPPLIES (RAO BIRENDRA SINGH): Sir, I beg to move:

"That the following amendment made by the Lok Sabha in the Sugar Undertakings (Taking Over of Management) Amendment Bill, 1985, be taken into consideration, namely:—

*Enacting Formula*

That at page 1, line 1, for Thirty-fifth substitute "Thirty-sixth"

Sir, this amendment has become necessary because the Bill was passed in the 35th year of the Republic and by the time it went to the Lok Sabha we had entered the 36th year of the Republic.

*The question was put and the motion was adopted.*

RAO BIRENDRA SINGH; Sir I beg to move:

"That the amendment made by the Lok Sabha in the Bill be agreed to."

*The question was put and the motion adopted.*

**THE GANGTOK MUNICIPAL CORPORATION (AMENDMENT) BILL, 1985**

THE MINISTER OF WORKS AND HOUSING (SHRI ABDUL GAFOOR): Sir, I beg to move:

"That the following amendment made by the Lok Sabha in the Gangtok Municipal Corporation (Amendment) Bill, 1985 be taken into consideration, namely:—

*Enacting Formula*

That at page 1, line 1, for "Mryt-fifth" substitute "Thirty-sixth".

*The question was put and the motion was adopted.*

SHRI ABDUL GAFOOR; Sir, I beg to move:

"That the amendment made by the Lok Sabha in the Bill be agreed to."

*The question was put and the motion was adopted.*

**THE CONSTITUTION (FIFTY-SECOND AMENDMENT) BILL, 1985**

MR. CHAIRMAN. Mr. Asoke Sen. Before you proceed, I want to inform the Members about the procedure.

Hon. Members, are aware, the Constitution (Fifty-second Amendments) Bill, 1985, as passed by the Lok Sabha, will be taken in this House today for consideration and passing. The Bill has to be passed by a special majority as required by article 358 of the Constitution. To enable the Members to be present at the